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**BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
OA NO. 475 OF 2025**

IN THE MATTER OF:

RESIDENTS WELFARE ASSOCIATION PREM NAGAR (REGD.)
...APPLICANT

VERSUS

UNION OF INDIA & ORS.

...RESPONDENT(S)

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RESPONDENT NO. 8

THROUGH:

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Ruhifansari

14/05/2025

SIMRAN BRAR & RUHI ANSARI

D/1485/2004 & D/14645/2025

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BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
OA NO. 475 OF 2025

IN THE MATTER OF:

RESIDENTS WELFARE ASSOCIATION PREM NAGAR (REGD.)
...APPLICANT

VERSUS

UNION OF INDIA & ORS.

... RESPONDENTS

**REPLY ON BEHALF OF RESPONDENT NO. 8 (GHAZIABAD
DEVELOPMENT AUTHORITY) IN COMPLIANCE OF THE
ORDER DATED 23.03.2026 PASSED BY THE HON'BLE
NATIONAL GREEN TRIBUNAL, NEW DELHI**

MOST RESPECTFULLY SHOWETH:

1. I, Rajeev, S/o Late Shri Ganesh Ram aged about 51 years, presently posted as Assistant Engineer, Enforcement Zone-8, Ghaziabad Development Authority, Ghaziabad, do hereby solemnly affirm and state on oath as under:
2. That I am the Authorized Representative of Respondent No. 8 - Ghaziabad Development Authority, Ghaziabad (hereinafter referred to as "GDA") in the present matter and am well conversant with the facts and circumstances of the case on the


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basis of official records. Hence, I am competent to swear the present affidavit.

3. That the present Original Application has been filed by the Applicant alleging encroachments over the alleged green belt situated along Delhi–Saharanpur Road / National Highway No. 709B and seeking directions against various respondent authorities.
4. That Respondent No. 8 namely Ghaziabad Development Authority is a statutory authority constituted under the provisions of the Uttar Pradesh Urban Planning and Development Act, 1973 and is entrusted primarily with functions relating to planned development, zoning, regulation of land use and implementation of development schemes within its notified development area.
5. That save and except what is specifically admitted herein, all allegations, averments and submissions made in the Original Application are denied.
6. That at the outset, it is respectfully submitted that the averments made in the Original Application are general, repetitive, overlapping and directed against other Respondents' Authorities. Accordingly, the Respondent No. 8 is not filing a paragraph-wise reply to each averment and save as specifically dealt with herein, all allegations are denied. The Respondent


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No. 8 is confining the present response only to those allegations which directly or indirectly concern Respondent No. 8. The remainder paragraphs do not pertain to the Respondent no. 8 and are not replied herein.

I. SUBMISSIONS ON BEHALF OF RESPONDENT NO. 8

7. That it is respectfully submitted that a perusal of the replies filed by Respondent Nos. 5 (Ministry of Environment), Respondent no. 6 (State of UP-Forest Department), Respondent no. 7 (DM, Ghaziabad), Respondent no. 9(SDM, Ghaziabad), Respondent no. 10 (Nagar Palika, Ghaziabad), and Respondent no. 12 (UP Pollution Control Board) show that attempts have been made to place sole or disproportionate responsibility upon Respondent No. 8. The same is denied, as the issues raised in the present matter concern several authorities acting within their respective statutory jurisdiction.
8. That the issues raised in the present Original Application concern multiple authorities including Respondent No. 7 (District Magistrate, Ghaziabad), Respondent No. 10 (Nagar Palika Parishad, Loni), Respondent No. 11 (National Highways Authority of India), Respondent No. 12 (Uttar Pradesh Pollution Control Board) and other concerned Respondents depending upon ownership, maintenance control, field jurisdiction and enforcement powers.

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9. That the protection, upkeep and restoration of the alleged green belt stretch is a shared responsibility requiring coordinated action by all competent authorities and cannot be selectively shifted upon Respondent No. 8 alone.

10. That Respondent No. 10 – Nagar Palika, Loni through Executive Officer addressed a communication bearing No. 2189/NagarPalika Loni/2025-26 dated 09.03.2026 to Respondent No. 8 in relation to the present matter. In the said communication it was stated as follows :

“...In the above matter, it is to be respectfully informed that Indrapuri, Balramnagar, Giri Market, Rishi Market, Khannagar colonies, located in the west direction of the Delhi-Saharanpur road within the municipal limits, are colonies approved by the Ghaziabad Development Authority, Ghaziabad, in which a 30 feet road has been reserved in the approved map between the plots and the green belt. There was no encroachment on the 30 feet road in the said colony, the construction work of that road has been completed by your department, and where there was temporary encroachment on the green belt, it has been cleared by the body, and the work of annual tree plantation has been completed, and where there is permanent encroachment, the responsibility of removing it lies with your department.....”

A true copy of the said Letter bearing no. 2189/Nagarpalika Loni/2025-26 dated 09.03.2026 sent by Respondent no. 10- Nagar Palika Parishad, Loni to Respondent no. 8 - GDA along with English translation is annexed herewith as **Annexure - A (Colly)**.

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11. Respondent No. 8 (GDA) immediately replied to Respondent no. 10 (Nagar Palika Parishad, Loni) vide Letter bearing no. 845/Enforcement Zone-8/2026 dated 10.03.2026, clarifying the true factual and jurisdictional position. It was stated as follows :

".....In the above context, it is to be informed that there is a difference between the site mentioned in your letter and the site mentioned in the above petition. The applicant, through a prayer letter, has submitted a request regarding the removal of construction done on the green belt located between Loni Gol Chakkar and Pavi Sadatpur on National Highway No.-709B (Old Number-NH-57) which goes from Delhi to Saharanpur, and for its development as a green belt.

In the above context, it is to be informed that since the disputed site is vested in the Nagar Palika Parishad, Loni, the maintenance of infrastructure facilities such as roads, sewers, drains, parks, green belts, open spaces, etc., is done by the Nagar Palika Parishad, Loni, which can be confirmed from page numbers 39 and 67 of the prayer letter submitted by the applicant, as well as from the letter number-655/N.Pa.P.-Loni/Jansunwai/2024-25 dated 07.04.2025 sent by Nagar Palika Parishad, Loni to Shri Krishna Builder Address. Shanti Nagar, Indirapuri, Loni, Ghaziabad.

Therefore, action regarding the removal of construction and encroachment on the green belt located between Loni Gol Chakkar and Pavi Sadatpur on National Highway No.-709B (Old Number-NH-57) which goes from Delhi to Saharanpur is

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expected to be taken by your department. In the matter in question, no action is expected from the level of Ghaziabad Development Authority, Ghaziabad..”

A true copy of the said Reply letter sent by Respondent no. 8-GDA Letter bearing no. 845/Enforcement Zone-8/2026 dated 10.03.2026 to the Respondent no. 10- (Nagar Palika Parishad, Loni) alongwith English translation is annexed herewith as **Annexure- B (Colly).**

12. That in the said communication dated 10.03.2026, Respondent No. 8 informed Respondent no. 10 (Nagar Palika Parishad, Loni) that the location mentioned in the Letter dated 09.03.2026 was different from the site referred to in the Original Application. It was further clarified that the grievance raised in the Original Application pertains to the stretch between Loni Gol Chakkar to Pavi Sadarpur on Delhi–Saharanpur Road and that the disputed site falls within the jurisdictional limits of Respondent No. 10 - Nagar Palika Parishad, Loni and that civic maintenance facilities such as roads, sewer, drains, parks, green belts and open spaces fall within the domain of Respondent No. 10.

That Respondent No. 8 also informed Respondent no. 10, that wherever required in approved colony areas such as Indrapuri, Balram Nagar, Ravi Market and Khalil Colony, developmental works including road construction had already been undertaken after removal of encroachments and that no action was pending

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at the level of Respondent no. 8 - Ghaziabad Development Authority.

13. The Applicant, in Section-4(e) of his aforesaid prayer letter, has mentioned the installation of a water pump in the green belt Respondent no. 8 -Ghaziabad Development Authority, whereas in Section-4(g), the respondent No. 8, Nagar Palika Parishad, Loni, has mentioned the construction of a boundary wall and planting of grass, which is a contradiction. No water pump has been installed in the green belt by Respondent no. 8 - Authority. Since the disputed site is vested in Respondent no. 10 - Nagar Palika Parishad, Loni, the maintenance of infrastructure facilities such as roads, sewers, drains, parks, green belts, open spaces, etc., is done by the Respondent no. 10- Nagar Palika Parishad, Loni itself, which can be confirmed from the letter No. 655/N.Pa.P.-Loni/Jansunwai/2024-25 dated 07.04.2025 sent by Nagar Palika Parishad, Loni to Shri Krishna Builder Address. Shanti Nagar, Indirapuri, Loni, Ghaziabad, along with page numbers 39 and 67 of the prayer letter submitted by the applicant.

As per **Letter dated 30.08.2024 Annexure-8 (@page 58/59)**, **Letter dated 21.12.2024 Annexure- 10 (@page 63/64)** and **Letter dated 11.04.2025 Annexure-69 (@page 69/70)** filed with the Original Application filed by the applicant, it is evident that information regarding the appropriate Authority who shall deal with the issue has been provided to the Applicant under the complaints received under the Integrated Grievance Redressal System by the Authority [IGRS].

14. That Respondent No. 8 has always co-operated and continues to remain ready and willing to cooperate with Respondent No. 7

(DM, Ghaziabad), Respondent No. 10 and all other concerned Respondents in any joint survey, demarcation exercise, anti-encroachment drive or restoration plan as may be directed by this Hon'ble Tribunal.

II. SPECIFIC RESPONSE TO ALLEGATIONS CONCERNING RESPONDENT NO. 8

A. ALLEGATIONS BY APPLICANT AGAINST RESPONDENT NO. 8

15. That without prejudice to the aforesaid submissions, it is respectfully submitted that insofar as Respondent No. 8 is concerned, the only specific averments made by the Applicant in the Original Application are made in paragraphs 4(m), 4(n), 4(o) and 4(r). The said averments, to the extent they seek to fasten liability upon Respondent No. 8, are misconceived, denied and are replied to hereinbelow.

16. The contents of Paragraph 4(m) regarding letter dated 30.08.2024 (*Annexure A-8*) are denied as misconceived. While the Applicant has sought to attribute the same to Respondent No. 8, the document itself erroneously refers to Respondent No. 6. It is submitted that Respondent No. 8 has discharged its planning mandate by maintaining the area as green belt in the Master Plan. However, field implementation, maintenance and environmental protection fall within the jurisdiction of the concerned competent Respondents.

17. The contents of Paragraph 4(n) are denied as being misconceived and factually incorrect. While the Applicant alleges in the said paragraph that the communication (*Annexure A-9*) was addressed to Respondent No. 5, the record reflects that it was in fact addressed to Respondent No. 10 (Nagar Palika Parishad, Loni). It is submitted that Respondent No. 10 has sought to shift the entire responsibility solely upon Respondent No. 8; however, its own reply discloses that Respondent No. 10 has undertaken demolition and enforcement activities on the concerned stretch. The same clearly establishes that maintenance, protection and field enforcement activities in the area fall within the statutory domain of Respondent No. 10 and no exclusive liability can be fixed upon Respondent No. 8.

18. That the contents of paragraph 4(o) are misconceived to the extent they attempt to implicate Respondent No. 8. The said averments themselves indicate involvement of multiple departments and authorities and therefore sole responsibility cannot be attributed to Respondent No. 8.

19. The contents of Paragraph 4(r) are denied as being misconceived and misplaced. It is submitted that the facts and statutory positions regarding the issues raised in this paragraph have already been explained in detail in Paragraph I of this Affidavit and the same are not being repeated here for the sake of brevity.

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20. That removal of encroachments, prevention of temporary occupation, municipal upkeep, sanitation, day-to-day field monitoring and local enforcement within municipal limits substantially fall within the jurisdiction of Respondent No. 10 which have to be carried out with the assistance of Respondent No. 7 and other competent authorities.
21. That Respondent No. 8 has no independent police machinery for continuous field enforcement. Any coordinated action, wherever required, necessarily requires support of Respondent No. 7 and all other concerned Respondents herein.
22. That the remaining averments of the Original Application, insofar as they are contrary to the present response, are denied.

B. DENIAL OF ALLEGATIONS MADE BY RESPONDENT NO. 5 (MINISTRY OF ENVIRONMENT), RESPONDENT NO. 6 (STATE OF UP-FOREST DEPARTMENT), RESPONDENT NO. 7 (DM, GHAZIABAD), RESPONDENT NO. 9 (SDM, GHAZIABAD), RESPONDENT NO. 10 (NAGAR PALIKA, GHAZIABAD), AND RESPONDENT NO. 12 (UP POLLUTION CONTROL BOARD)

23. The Respondent no. 8 is relying upon Letter dated 10.03.2026 bearing no. 845/Enforcement Zone-8/2026 (Annexure -B) herein to deny all the allegations made by the Respondents as follows in their respective Reply Affidavits:

- (i) Respondent No. 10 - Nagar Palika Parishad, Loni @ Paragraphs 3 to 7 has wrongly stated that the permanent constructions are in the domain of Respondent no. 8 - GDA and that GDA has approved the colonies and that it has written Letter dated 09.03.2026 informing GDA (pg 8) about the same. The said contention of Respondent no. 10 is incorrect and it is shifting its responsibility on Respondent no. 8.
- (ii) Respondent No. 7- DM, Ghaziabad and Respondent no. 9 - SDM, Ghaziabad

(i) @ Paragraph III (7) at Page 7 of the Affidavit read with Letter dated 09.03.2026 @Page 15 and @ Annexure -A, states that

“It has been stated therein that within the municipal limits, on the western side of Delhi–Saharanpur Road, the colonies namely:

- i. Indrapuri
- ii. Balram Nagar
- iii. Giri Market
- iv. Rishi Market
- v. Khanna Nagar

are colonies which have been approved by the Ghaziabad Development Authority (GDA)”

(ii) @ paragraph C (11) at page 8 of the Reply has stated that:

“11. However, it has been clarified that in certain locations where permanent encroachments exist, the responsibility for removal of such encroachments falls within the jurisdiction of the

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Ghaziabad Development Authority, being the planning and development authority for the said approved colonies.

12. Accordingly, through the said letter dated 09.03.2026, the Ghaziabad Development Authority has been requested to take necessary action for removal of permanent encroachments in the greenbelt area. The said letter was copied to District Magistrate, Ghaziabad.”

Respondent no. 8 states that this is incorrect and relies on Letter dated 10.03.2026 issued by Respondent no. 8 - GDA (**Ann-B**) herein.

- (v) Respondent No. 12 – UP Pollution Control Board @ Paragraphs 6 to 12 has wrongly put the onus on Respondent no. 8- GDA and has stated that the permanent constructions are in the domain of Respondent no. 8 who has approved the colonies and that Nagar Palika has written Letter dated 09.03.2026 informing Respondent no. 8 - GDA (pg 9) about the same.
- (vi) Respondent No. 6 - State of UP (Forest Department) @ paragraphs 6, 7 and 8. has correctly stated that the issue has been taken care of by the GDA and refers to the following letters of GDA:
- (i) **Letter dated 30.08.2024 at Ann A-8 (@pg 59)** of the O.A., was issued by the GDA to ADM, Ghaziabad stating that it was the Respondent no.

10-Nagar Palika, Loni who had to demolish the encroachments.

- (ii) **Letter dated 21.12.2024 at Ann-10 (pg 64)** of the Petition was issued by the GDA to the Respondent 7-DM, Ghaziabad stating that the road in question comes under **Public Works Department**.
- (iii) **Letter dated 11.04.2025 at Ann A-13 (@pg 70)** of the Petition was issued by the GDA to Respondent no. 7-DM, Ghaziabad stating that it was the Respondent no. 10- **Nagar Palika, Loni** who had to demolish the encroachments.

The aforesaid Letters demonstrate that the Respondent no. 8 – GDA has been very prompt in replying to all complaints filed by the Applicants.

24.The allegations made by the Respondents herein above are totally ill-founded and contrary to facts and made with an intention to shift their responsibility onto the Respondent no. 8 which cannot be permitted.

PRAYER

In view of the facts and circumstances stated above, it is most respectfully prayed that this Hon'ble Tribunal may be pleased to:

- a) Dismiss the present Original Application against Respondent No. 8 as the Respondent No. 8 has already fulfilled its statutory planning mandate by designating the 15 KM stretch of NH-709B as a

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"Green Belt" under the Master Plan 2031 and has no liability in the instant grievance raised by the Applicant;

- b) Pass an order directing Respondent No. 7 (District Magistrate) and Respondent No. 10 (Nagar Palika) to continue the ongoing 2026 drive with the technical and enforcement support of Respondent No. 8;
- c) Direct Respondent No. 7 to provide a dedicated and sustained police contingent to the Respondent No. 8 and Respondent No. 10 to carry out a comprehensive Encroachment Removal Drive against all non-conforming commercial structures (shops, markets, and sand/gravel stocks);
- d) Direct Respondent No. 11 to install permanent physical barriers or RCC (Reinforced Cement Concrete) fencing along the demarcated green buffer to prevent the illegal entry and parking of heavy vehicles (buses/trucks) which are destroying the soil and saplings;
- e) Pass any such other order(s) as this Hon'ble Tribunal may deem fit and proper in the interest of justice and environmental protection.




RESPONDENT NO. 8

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THROUGH:



SIMRAN BRAR & RUHI ANSARI
D/1485/2004 & D/14645/2025

 Counsels for **PLAINTIFFS**

CHAMBER NO. 242, 'S' BLOCK,

DELHI HIGH COURT, NEW DELHI -110003

New Delhi Ph. No. +91-9811030321, +91-8826877415

 Email: officesbk123@gmail.com

 Date: 11.05.2026

VERIFICATION

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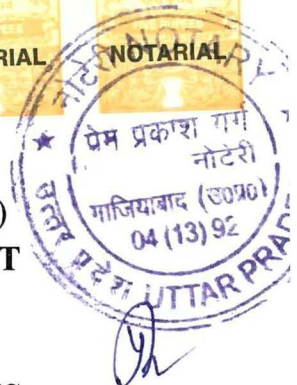
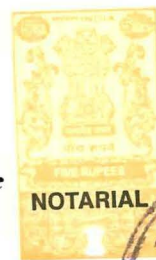
Verified at Delhi on 11.05.2026, that the contents of paras 1 to 24 of above Reply are true and correct to the best of my knowledge and belief, whereas the content above is believed to be true and correct as per legal advice received and last para is the prayer clause to this Hon'ble Court. Further, no part of it is false and nothing material has been concealed there from.



RESPONDENT NO 8
FILED BY

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**BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
OA NO. 475 OF 2025**



RESIDENTS WELFARE ASSOCIATION PREM NAGAR (REGD.)
...APPLICANT

VERSUS

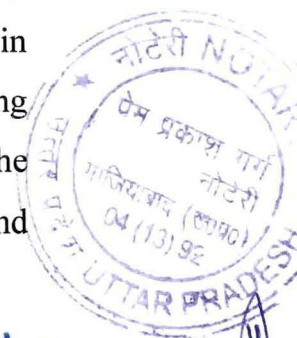
UNION OF INDIA & ORS.

...RESPONDENTS

AFFIDAVIT

I, Rajeev, S/o Late Shri Ganesh Ram aged about 51 years, presently posted as Assistant Engineer, Enforcement Zone-8, Ghaziabad Development Authority, Ghaziabad, being the Authorised Representative of the above-named Respondent No. 8 do hereby solemnly affirm and declare as under:

1. That I am the Respondent No. 8 in the captioned matter and the present proceedings are being initiated by me before this Hon'ble Court on my behalf. I am well-versed with the facts and circumstances of the case and hence, competent to depose by way of this Affidavit.
2. That the accompanying Reply has been drafted under my instructions and I say and submit that the averments made therein have been read over to me in my vernacular and after having understood the same, I say that the same are true and correct to the best of my knowledge and belief. No part thereof is false and nothing material has been concealed there from.



Rajeev

DEPONENT

VERIFICATION:

I, the abovenamed deponent, do hereby verify that the contents of the above affidavit are true and correct to my knowledge and belief and nothing material has been concealed therefrom. Verified at New Delhi on this 17th day of May 2026.


DEPONENT


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प्रमाणित किया जाता है कि श्री राजीव
सुपुत्र श्री श. राजेश शर्मा AE-600
ने आज दिनांक 11/5/26 को प्रा. प्रा. प्रा. से
श्री श. अ. ई. के परिचय से
यह शपथ पत्र समक्ष प्रस्तुत किया
क्रमांक 28 11/5/2026
पेम प्रकाश गर्ग
नोटेरी
गजियाबाद (20090)

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Emp Code: R- GDA-0947




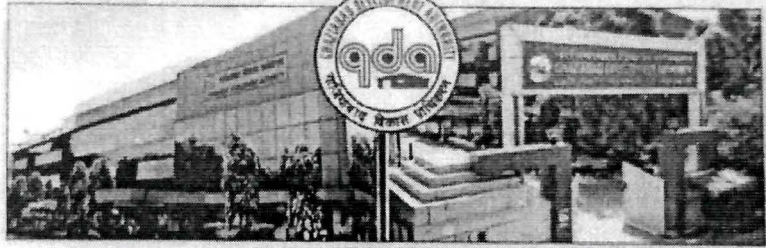
Card Holder's Signature



RAJEEV
 Designation. ASSISTANT ENGINEER
 Mobile. 07290011426
 Blood Group. O+
 Date of Birth. 05-03-1975

GHAZIABAD DEVELOPMENT AUTHORITY
 (Ministry of Housing U.P State Government)
 Vikas Marg , Ghaziabad (U.P)

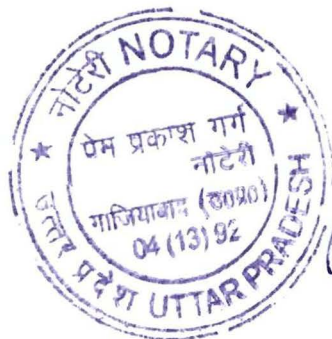
Dr. Lal
Secretary, GDA

RAJEEV
 S/o Late Sh. GANESH RAM
 HOUSE No-7, GROUND FLOOR OFFICERS COLONY NEHRU NAGAR GHAZIABAD.

This card is the property of GHAZIABAD DEVELOPMENT AUTHORITY to whom it must be returned upon request or if found. The use of this card is covered by the term and conditions of the Authority. If found please return to.

GHAZIABAD DEVELOPMENT AUTHORITY
 (Ministry of Housing U.P State Government)
 Vikas Marg , Ghaziabad (U.P)
 Phone : 0120-2791126, 2792132, 2790659. Fax : 0120-2798979



Rajeev
राजीव
 सहायक अभियंता
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कायालय नगर पालिका पार्षद् लाना, गाजियाबाद ।

पत्रांक संख्या-655 / न0पा0प0 लोनी / जनसुनवाई / 2024-25

दिनांक 07-04-2025

:: नोटिस ::

श्री कृष्णा बिल्डर्स
निवासी- शान्ति नगर, इन्द्रापुरी, लोनी
जनपद- गाजियाबाद

विषय- सरकारी ग्रीन बेल्ट की भूमि पर अवैध रूप से किये गये अतिक्रमण को हटाने के सम्बन्ध में।

उपरोक्त विषयक, श्री राशिद अली वारसी निवासी- प्रेमनगर, लोनी जिला- गाजियाबाद के समन्वित शिकायत निवारण प्रणाली पर प्राप्त जनसुनवाई शिकायती जिलाधिकारी सन्दर्भ संख्या- 20014025003483 दिनांक 28-02-2025 के साथ संलग्न प्रार्थना पत्र दिनांक 28-02-2025 के द्वारा शिकायत की गयी है कि, आप द्वारा अवैध रूप से सरकारी ग्रीन बेल्ट की भूमि पर अतिक्रमण किया गया है। उक्त कृत्य अवैध श्रेणी में आता है। क्यों न आपके विरुद्ध नगरपालिका अधिनियम 1916 एवं भूमि विरूपण अधिनियम व भू-माफिया एक्ट की सुसंगत धाराओं के अन्तर्गत कार्यवाही अमल में लायी जाए।

अतः आपको इस नोटिस द्वारा सूचित किया जाता है कि, आप इस नोटिस प्राप्ति के 03 दिवस के भीतर प्रत्येक दशा में उक्त अवैध अतिक्रमण को स्वयं हटाते हुये इस निकाय को लिखित रूप से सूचित करना सुनिश्चित करें, यदि आप द्वारा ऐसा नहीं किया जाता है, तो निकाय द्वारा आपके विरुद्ध नगरपालिका अधिनियम 1916 एवं भूमि विरूपण अधिनियम व भू-माफिया एक्ट की सुसंगत धाराओं के अन्तर्गत कार्यवाही सम्पादित करते हुये, उक्त अवैध निर्माण/अतिक्रमण को ध्वस्त कर दिया जायेगा तथा इस ओर जो भी हर्जा-खर्चा होगा, वह आपसे वसूल किया जायेगा एवं समस्त जिम्मेदारी आपकी अपनी होगी। सूचित हो।

अधिसासी अधिकारी
नगरपालिका परिषद, लोनी
(गाजियाबाद)

पत्रांक एवं दिनांक- तदैव

प्रतिलिपि- निम्नलिखित को सूचनार्थ सादर एवं आवश्यक कार्यवाही हेतु सादर प्रेषित-

- 1- जिलाधिकारी महोदय, गाजियाबाद।
- 2- उप जिलाधिकारी महोदय, लोनी।
- 3- प्रभारी निरीक्षक महोदय, थाना- लोनी/लोनी बोर्डर।



अधिसासी अधिकारी
नगरपालिका परिषद, लोनी
(गाजियाबाद)

PAGE 969

Amr
//TRUE COPY//

TYPE COPY**OFFICE OF NAGAR PALIKA PARISHAD LONI, GHAZIABAD**

Letter No.655/NPP Loni/Jansunwai/2024-25

Dated: 07.04.2025

"NOTICE"

To,

Shri Krishna Builders
R/o Shanti Nagar, Indrapuri, Loni
District- Ghaziabad

Sub:- Regarding the removal of illegal encroachment on the land of government green belt.

With regard to the above subject, a complaint has been made by Shri Rashid Ali Warsi resident Prem Nagar, Loni District Ghaziabad through the application dated 28-02-2025 attached with the JanSunwai Complainant District Magistrate Reference Number-20014025003483 dated 28-02-2025 received on the Integrated Grievance Redressal System that, you have illegally encroached upon the land of government green belt. The said act falls in the category of illegal. Why shouldn't action be taken against you under the relevant sections of Nagar Palika Act 1916 and Land Defacement Act and Land Mafia Act.

So, you are informed by this notice that, in any case within 03 days of receiving this notice, you must remove the said illegal encroachment yourself and inform this body in writing. If you do not do so, then the body will demolish the said illegal construction/encroachment by taking action against you under the relevant sections of Nagar Palika Act 1916 and Land Defacement Act and Land Mafia Act. Whatever expenses will be incurred in this regard, it will be recovered from you and the entire responsibility will be yours. Please be informed.

Sd/- Executive Officer
Nagar Palika Parishad Loni, Ghaziabad

Letter number and date-

Respectfully sent to the following for information and necessary action-

1. District Magistrate, Ghaziabad.
2. SDM, Loni.
3. Inspector in Charge, Station Loni/Loni Border.

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गाजियाबाद विकास प्राधिकरण

विकास पथ, गाजियाबाद।

I.S.O.-9001-2000, एवं I.S.O.-14001-2004 प्रमाणित संस्था

पत्रांक - 8.45 / प्रवर्तन जोन-8 / 2026
सेवा में,

दिनांक - 10/03/2026

✓ अधिशासी अधिकारी
नगर पालिका परिषद,
लोनी गाजियाबाद।

विषय:- मा0 राष्ट्रीय हरित अधिकरण नई दिल्ली में योजित ओ0ए0 संख्या-475/2025 रेजिडेन्ट वेलफेयर एसोसिएशन प्रेमनगर बनाम यूनियन ऑफ इंडिया व अन्य में पारित आदेश दिनांक 18.09.2025 के अनुपालन के सम्बन्ध में।

महोदय,

कृपया स्वकीय पत्र संख्या-2189/न0पा0परि0लो0गा0/2025-26 दिनांक 09 मार्च 2026 का सन्दर्भ ग्रहण करने का कष्ट करें, पत्र के माध्यम से पालिका सीमान्त दिल्ली-सहारनपुर मार्क के पश्चिम दिशा में इन्द्रापुरी, बलरामनगर, गिरी मार्केट, ऋषि मार्केट, खन्नानगर कालोनियां गाजियाबाद विकास प्राधिकरण से स्वीकृत है जिसमें प्लॉटों एवं ग्रीन बेल्ट के मध्य 30 फुट रोड स्वीकृत मानचित्र में आरक्षित किया गया है, जहां पर उक्त कालोनी में 30 फुट रोड पर अतिक्रमण नहीं था, उस रोड का निर्माण कार्य गाजियाबाद विकास प्राधिकरण द्वारा पूर्ण कराये जाने का उल्लेख करते हुए ग्रीन बेल्ट में किये गये अतिक्रमण को हटाये जाने के सम्बन्ध में है।

उपरोक्त के सम्बन्ध में अवगत कराना है कि आपके पत्र में वर्णित स्थल एवं उपरोक्त याचिका में वर्णित स्थल में भिन्नता है। आवेदनकर्ता द्वारा प्रार्थना पत्र के माध्यम से नेशनल हाईवे संख्या-709बी (पुराना नम्बर-एनएच-57) जो दिल्ली से सहारनपुर को जाता है पर लोनी गोल चक्कर से पावी सादतपुर के मध्य स्थित ग्रीन बेल्ट पर किये गये निर्माण को हटाये जाने एवं ग्रीन बेल्ट के रूप में विकसित किये जाने के सम्बन्ध में प्रस्तुत की गयी है।

उक्त के सम्बन्ध में अवगत कराना है कि विवादित स्थल नगर पालिका परिषद लोनी में निहित होने के कारण अवस्थापना सुविधाओं यथा-सड़क, सीवर, नाली पार्क, ग्रीन बेल्ट, ओपेन स्पेस आदि का रख-रखाव नगर पालिका परिषद, लोनी द्वारा ही किया जाता है जिसकी पुष्टि आवेदक द्वारा प्रस्तुत प्रार्थना पत्र के पेज संख्या-39 व 67 के साथ-साथ नगर पालिका परिषद लोनी द्वारा श्री राजकुमार पुत्र श्री रतिराम जैन को प्रेषित पत्र संख्या-1516 /न0पा0प0-लोनी/2025-26 दिनांक 11.11.2025 से की जा सकती है।

अतः नेशनल हाईवे संख्या-709बी (पुराना नम्बर-एनएच-57) जो दिल्ली से सहारनपुर को जाता है पर लोनी गोल चक्कर से पावी सादतपुर के मध्य स्थित ग्रीन बेल्ट पर किये गये निर्माण एवं ग्रीन बेल्ट में किये गये अतिक्रमण को हटाये जाने के सम्बन्ध में कार्यवाही आपके विभाग द्वारा किया जाना अपेक्षित है। प्रश्नगत प्रकरण में गाजियाबाद विकास प्राधिकरण, गाजियाबाद के स्तर से कोई कार्यवाही अपेक्षित नहीं है।

पृ0सं0 - / प्रवर्तन जोन-8 / 2026 दिनांक -
प्रतिलिपि-

1. जिलाधिकारी महोदय गाजियाबाद को सादर अवलोकनार्थ।
2. सचिव महोदय को सादर अवलोकनार्थ।

प्रभारी प्रवर्तन जोन-8/26
वीरेंद्र कुमार
अधि० अभि०/प्रभारी प्रवर्तन
जोन-8

प्रभारी प्रवर्तन जोन-8



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GHAZIABAD DEVELOPMENT AUTHORITY

Vikas Path, Ghaziabad.

I.S.O.-9001-2000, and I.S.O.-14001-2004 certified organization

Letter No. - 845..... / Enforcement Zone-8 / 2026

Date - 10/03/2026

To,

✓ Executive Officer
Nagar Palika Parishad,
Loni Ghaziabad.

Subject:- Regarding compliance with the order dated 18.09.2025 passed in O.A. No.-475/2025 Resident Welfare Association Premnagar vs. Union of India & Ors. filed in the Hon'ble National Green Tribunal, New Delhi.

Sir,

Kindly take reference of your letter number-2189/N.Pa.P.Lo.Gha./2025-26 dated 09 March 2026. Through the letter, it is mentioned that the colonies of Indrapuri, Balaramnagar, Giri Market, Rishi Market, Khannanagar, located to the west of the Delhi-Saharanpur road within the municipal limits, are approved by the Ghaziabad Development Authority, in which a 30-foot road between the plots and the green belt has been reserved in the approved map, where there was no encroachment on the 30-foot road in the said colony. It is mentioned that the construction work of that road has been completed by the Ghaziabad Development Authority, and it is requested to remove the encroachment made in the green belt.

In the above context, it is to be informed that there is a difference between the site mentioned in your letter and the site mentioned in the above petition. The applicant, through a prayer letter, has submitted a request regarding the removal of construction done on the green belt located between Loni Gol Chakkar and Pavi Sadatpur on National Highway No.-709B (Old Number-NH-57) which goes from Delhi to Saharanpur, and for its development as a green belt.

In the above context, it is to be informed that since the disputed site is vested in the Nagar Palika Parishad, Loni, the maintenance of infrastructure facilities such as roads, sewers, drains, parks, green belts, open spaces, etc., is done by the Nagar Palika Parishad, Loni, which can be confirmed from page numbers 39 and 67 of the prayer letter submitted by the applicant, as well as from the letter number-1516 /N.Pa.P-Loni/2025-26 dated 11.11.2025 sent by Nagar Palika Parishad, Loni to Shri Rajkumar son of Shri Ratiram Jain.

Therefore, action regarding the removal of construction and encroachment on the green belt located between Loni Gol Chakkar and Pavi Sadatpur on National Highway No.-709B (Old Number-NH-57) which goes from Delhi to Saharanpur is expected to be taken by your department. In the matter in question, no action is expected from the level of Ghaziabad Development Authority, Ghaziabad.

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In-charge Enforcement Zone-8 3/26

Virendra Kumar

Addl. Officer/ In-charge Enforcement
Zone-8

In-charge Enforcement Zone-8

Endorsement No. / Enforcement Zone-8 / 2026 Date

Copy to-

1. District Magistrate, Ghaziabad for kind perusal.
2. Secretary Sir for kind perusal.



Advance Service of Reply on behalf of Respondent No. 8 in OA No. 475 of 2025 – Residents Welfare Association Prem Nagar (Regd.) vs. Union of India & Ors.

1 message

Office SBK <officesbk123@gmail.com>

Wed, 13 May 2026 at 4:15 pm

To: diruplb@nic.in, secy-moef@nic.in, dirm-pwd@delhi.gov.in, stdsmloni@gmail.com, dmgha@nic.in, pccf-up@nic.in, rocz.lko-mef@nic.in, advanju.sc@gmail.com, Shafik Ahmed <Shafikahmed338@gmail.com>, Bhanwar09jadon09@gmail.com, danubeconsulting@gmail.com, bhanwar jadon <bhanwar09jadon@gmail.com>, secy-road@nic.in, npp.loni@gmail.com, gha@nhai.org

Dear sir/Ma'am,

The complete file of the Reply on behalf of Respondent No. 8 – Ghaziabad Development Authority in OA No. 475 of 2025 titled “Residents Welfare Association Prem Nagar (Regd.) vs. Union of India & Ors.” pending before the Hon’ble National Green Tribunal, Principal Bench, New Delhi, has been duly served through e-mail upon Respondent Nos. 1, 2, 3, 4, 5, 6, 7, 9, 10, 11, 12

It is further submitted that all the concerned Respondents were duly marked in the said service e-mail.

Regards
Ruhi Ansari

Chambers of Simran Brar Kapoor

Chamber No. 242, ‘S’ Block, Delhi High Court,
New Delhi–110003

officesbk123@gmail.com Phone (office): 8826877415

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**Reply on behalf of Respondent No 8 GDA.pdf**

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